

**CP NO. 35 (ND) 2016**  
**RT No.15/2016**  
**CA NO. 12/2016**

Smt. Harjeet Kaur

...Petitioner

Versus.


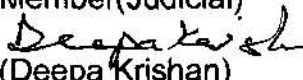
M/s Shree Maya Pulp & Papers Pvt. Ltd.& Anr.

...Respondents

Present: Mr. Taranjit Singh stated to be son of Ms. Harjeet Kaur, Petitioner.  
Mr. Manish Jain and Mr. Mayur Kanwar, Advocates for  
respondents No. 1 to 3.

The pleadings are complete in the way that sur-rejoinder and reply to CA No.12 of 2016 have also been filed. Copies already given to the respective opposite party. Mr. Taranjit Singh submits that by removing the necessary objections rejoinder could be filed by him with the registry only on 18.11.2016. Learned counsel for the respondents thus submits that the matter is ripe for arguments. Mr. Taranjit Singh submits that the cab in which Mr. Jaikush Hoon, Advocate was travelling, met with an accident and thus he could not board the flight though the air tickets were arranged in advance. The matter be posted for arguments to 16.12.2016.

This matter was received by transfer from the Company Law Board and taken up for the first time on 08.08.2016. Service of the parties was completed on 05.09.2016. The matter is now posted for arguments. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi with a request to grant extension of three months more time w.e.f. 07.11.2016 for disposal of the case.

  
(Justice R.P. Nagrath)  
Member(Judicial)  
  
(Deepa Krishan)  
Member(Technical)

November 21, 2016  
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